

**Central Administrative Tribunal
Principal Bench**

O.A.NO.2192/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 23rd day of August, 2002

Baldev Raj Kakkar
(since deceased)
through-LR
Mrs. Vidyawanti (Mother)
r/o A/96, Radhey Shyam Park Extension
Parwana Road
Delhi - 110 051. ... Applicant

(By Advocate:

vs.

1. Director General
Prasar Bharti Broadcasting Corporation of India
Dte. General, All India Radio
Sansad Marg
New Delhi - 110 001.
2. Director of Programmes (Personnel)
All India Radio
Akashvani Bhawan
Sansad Marg
New Delhi - 110 001.
3. Smt. Pushpa Rani @ Ram Lubhai
Savitri Purinator Maternity Hospital
Mali Hiran Gate
Jalandhar City (Punjab). . . Respondents

ORDER (Oral)

By Shri Shanker Raju, M(J):

Applicant, who is a mother of the deceased Govt. servant, has claimed for the retiral benefits.

2. It is stated that applicant (Mrs. Vidyawanti) was asked to file objections, if any, in view of the claim staked by Smt. Pushpa Rani on the basis of Succession Certificate. Accordingly she filed her objections vide letter dated 27.7.2002 to the respondents. It is the grievance of the applicant

Contd.....2/-

that despite reply to the objections filed, no final decision has been taken by the respondents regarding payment of retiral benefits.

3. In this view of the matter, ends of justice would be met, if the respondents are directed to pass a detailed and speaking order on the objections tendered on 27.7.2002 by the applicant within four weeks from the date of receipt of a copy of this order. The OA is accordingly disposed of. No costs.

4. Let a copy of this order be sent to the respondents.

S. Raju
(SHANKER RAJU)
Member(J)

/rao/